

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
BENCH 'F', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SH. AMIT SHUKLA, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.223/Del/2018  
Assessment Year : 2013-14

Rajni Gupta A-8, Dev Ashrey, Shambhu Nagar, Meerut  PAN : ABQPB 2575 C <b>(APPELLANT)</b>	Vs.	ACIT Circle -2, Meerut  <b>(RESPONDENT)</b>
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Assessee by	Sh. Ramit Kakkar, Adv.
Revenue by	Smt. Sushma Singh, CIT-DR

Date of hearing:	15/02/2021
Date of Pronouncement:	15/02/2021

**ORDER**

**PER ANIL CHATURVEDI, AM:**

This appeal filed by the assessee is directed against the order dated 31.10.2017 of the Commissioner of Income Tax (Appeals), Meerut relating to Assessment Year 2013-14.

2. Before us, assessee has moved an application wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking

(Form-2) Scheme and department had issued Form-3 and had requested to allow the withdrawal of appeal.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions, **appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

**Order pronounced in the open court on 15.02.2021, immediately after conclusion of the hearing of the matter in virtual mode.**

**Sd/-**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

**Sd/-**

**(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

*Date:- 15.02.2021*

\*Priti Yadav, Sr.PS\*  
Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI